

THE COAL MINES (CONSERVATION AND DEVELOPMENT)  
AMENDMENT ACT, 1985

No. 55 OF 1985

[4th September, 1985.]

An Act further to amend the Coal Mines (Conservation and Development) Act, 1974.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Coal Mines (Conservation and Development) Amendment Act, 1985.

Short  
title and  
com-  
mence-  
ment.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

2. In section 4 of the Coal Mines (Conservation and Development) Act, 1974 (hereinafter referred to as the principal Act), after sub-section (2), the following sub-section shall be inserted, namely:—

Amend-  
ment of  
section 4.

“(3) The Central Government may, if it is satisfied after consideration of all the facts and circumstances that the recovery of the cost of measures, if any, undertaken by it under sub-section (1) or sub-section (2) in relation to a coal mine is justified, recover such cost from the owner, agent or manager of the coal mine, either wholly or partly, in the same manner as an arrear of land revenue.”

3. Section 8 of the principal Act shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

Amend-  
ment of  
section 8.

“(2) Where any duty of excise referred to in sub-section (1) cannot be collected in the manner prescribed under that sub-section, it shall be recovered from the owner of the coal mine in the same manner as an arrear of land revenue.”

<sup>1</sup> 1-1-1986 : *Vide* Notification No. S.O. 925 (E), dated 31-12-1985, Gazette of India, Extraordinary, 1985, Part II, Section 3(ii).